

21.12.2023  
Sl. No.23(DL)  
srm

**C.O. No. 3785 of 2023**  
**Sri Anil Krishna Paul**  
**Versus**  
**Sri Rabin Sarkar & Ors.**

Mr. Nitai Chandra Saha,  
Mr. Abjjit Chandra Majumder

...for the Petitioner.

By order dated August 31, 2023, the learned Civil Judge (Junior Division), 1<sup>st</sup> Court at Diamond Harbour, South 24-Parganas, rejected the interrogatories filed by the petitioner in connection with Title Suit No.109 of 2017. The ground for rejection was that the interrogatories were not in proper form and the application was vague.

This Court does not find any reason to interfere with the order impugned.

If the petitioner files the interrogatories in a proper form with specific questions, the same shall be decided by the learned court below, in accordance with law, upon allowing all parties to contest.

The revisional application is, thus, disposed of.

There shall be no order as to costs.

Parties are directed to act on the basis of the server copy of this order.

**(Shampa Sarkar, J.)**